

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 30-08-2018.

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/58/2017
NAME OF THE PETITIONER(S) : H.S. RAMESH KUMAR SURANA & 1
NAME OF THE RESPONDENT(S) : ANUSH SHARES & SECURITIES PVT LTD
SECTION : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
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~~Prabhat Bhat~~
~~Anush Shares & Sec~~
Ramesh Surana

Prabhat Bhat
(Petitioner)



Aashish Jain Dunia
For Surana & Surana

Counsel for
Respondents



ORDER

Senior counsel for the Petitioner present. Counsel for Respondents present. Both counsels stated that in order to explore the possibilities to arrive at an amicable solution, it is proposed to engage an independent valuer to value the shares of the company so that the one of the parties may buy shares of the other so that the deadlock in the management of the affairs of the company can be resolved. In this connection, the parties are directed to jointly arrive at a consensus regarding the independent valuer and suggest the name to this Bench. In case, they are unable to arrive at a consensus, the parties are directed to furnish the names of the three independent valuers, out of which one will be appointed by this Tribunal. **Put up** along with other connected matters on **04.09.2018**.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)